



OFFICE OF THE
DY. COMMISSIONER OF INCOME TAX
CENTRAL CIRCLE-27, ROOM NO. 348, 3rd FLOOR, E-2, ARA CENTRE
JHANDEWALAN EXTN., NEW DELHI
PHONE-(011)23593428

F. No. DCIT/CC-27/2022-23/128

Dated: 27.05.2022

To

Sh. Shashi Bhushan Prasad,
Interim Resolution Professional
Stress Credit Resolution Pvt. Ltd.
E-43, LGF, Panchsheel Park, New Delhi-110017

Sir,

Sub: Initiation of CIRP in the matter of Kay Pan Fragrance Pvt. Ltd. under Insolvency and Bankruptcy Code, 2016 and appointment of Interim Resolution Professional (IRP) GST No: 09AAECK8045QZS: AAECK8045Q-reg-

Kindly refer to your letter dated 24.05.2022 on the above cited subject

In this regard, it is stated that the case of the assessee company is assessed in this circle and have an outstanding demand of Rs.67,66,84,948/- (including interest) as on date.

As required, the duly filled and signed Form B, as a proof of claim is being submitted to you vide this letter for considering the claim of Income Tax Department against M/s Kay Pan Fragrance Pvt Ltd.

Enclosures :-as above

Yours faithfully,

(Piyush Kumar Kothari)
Joint Commissioner of Income Tax (OSD)
Central Circle-27, New Delhi

Copy to :-

1. Pr. CIT(Central)-03, New Delhi for kind information.
2. Addl. CIT, Central Range, -07, New Delhi for kind information.

Joint Commissioner of Income Tax (OSD)
Central Circle-27, New Delhi

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

[Date:- 27.05.2022]

To

The Interim Resolution Professional / Resolution Professional

[Mr. Shashi Bhushan Prasad, Stress Credit Resolution Private Limited, E-43,LGF, Panchsheel Park, New Delhi 110017]

From

[DCIT, Central Circle-27, O/o Pr. CIT (Central)-03, Income Tax Department, 3rd Floor Block -E-2, Jhandewalan Extension, New Delhi]


Subject: Submission of proof of claim.

Madam/Sir,

I, DCIT, Central Circle-27, New Delhi, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s Kay Pan Fragrance Pvt Ltd. The details for the same are set out below:

PARTICULARS	
1. NAME OF OPERATIONAL CREDITOR	INCOME TAX DEPARTMENT
2. IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	N.A
3. ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Room No. 348, Central Circle-27, O/o Pr. CIT (Central)-03, Income Tax Department, Block -E-2, Jhandewalan Extension, New Delhi-110055. Email id:- delhi.dcit.cen27@incometax.gov.in
4. TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Income Tax Demand of Rs. 67,66,84,948/-

PARTICULARS		
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	Demand notices u/s 156 of the Income Tax Act of 1961 is enclosed.
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NA
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	<p>1. Demand of Rs. 8,70,85,910/- was raised vide assessment order u/s 153A of the Act dated 30.09.2021 for AY 2020-21. Further, interest u/s 220(2) of the Act as on date is Rs. 60,96,013/-. Therefore, total outstanding demand along with interest is Rs. 9,31,81,923/-</p> <p>2. Demand of Rs.32,44,77550/- was raised vide assessment order u/s 153A of the Act dated 30.09.2021 for AY 2019-20. Further, interest u/s 220(2) of the Act as on date is Rs. Rs. 2,27,13,428/- /-. Therefore, total outstanding demand along with interest is Rs. 34,71,90,978/-</p> <p>3. Demand of Rs. 22,07,25,840/- was raised vide assessment order u/s 153A of the Act dated 30.09.2021 for AY 2018-19. Further, interest u/s 220(2) of the Act as on date is Rs. Rs. 1,54,50,809/-. Therefore, total outstanding demand along with interest is Rs. 23,61,76,649/-</p> <p>4. Demand of Rs.24,370/- was raised vide order u/s 154/143(1) of the Act for AY 2018-19. Further, interest u/s 220(2) of the Act as on date is Rs. 3,168/-. Therefore, total outstanding demand along with interest is Rs. 27,538/-</p> <p>5. Demand of Rs.95,450/- was raised vide assessment order u/s 154/143(1) of the Act for AY 2019-20. Further, interest u/s 220(2) of the Act as on date is Rs. 12,408/-. Therefore, total outstanding demand along with interest is Rs. 1,07,858/-</p>

PARTICULARS		
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NA
9.	DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers	NA
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	RBI(PD A/c No. 5055208016) PR. COMMISSIONER OF INCOME TAX, CENTRAL-3, NEW DELHI CODE:-PCIT-C3D
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	DEMAND NOTICES ARE ATTACHED.
Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]		 Piyush Kumar Kothari Joint Commissioner of Income Tax (OSD) Central Circle-27, Room No. 348, 3rd Floor, Jhandewalan Extn, New Delhi-110055
Name in BLOCK LETTERS :- PIYUSH KUMAR KOTHARI		
Position with or in relation to creditor DEPUTY COMMISSIONER OF INCOME TAX, CENTRAL CIRCLE-27, NEW DELHI		
Address of person signing:- Room No. 348, Central Circle-27, O/o Pr. CIT (Central)-03, Income Tax Department, Block -E-2, Jhandewalan Extension, New Delhi-110055		

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

DECLARATION

I, Piyush Kumar Kothari, JCIT(OSD), currently working in capacity of DCIT, CC-27, New Delhi at Room No. 348, Central Circle-27, O/o Pr. CIT (Central)-03, Income Tax Department, Block -E-2, Jhandewalan Extension, New Delhi-110055, hereby declare and state as follows:-

1. Kay Pan Fragrance Pvt Ltd, the corporate debtor was, at the insolvency commencement date, being the 13 day of May 2022, actually indebted to me in the sum of Rs. 67,66,84,948/-.

2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: Demand Notices u/s 156 of the Income Tax Act of 1961
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save.

Date: 27.05.2022

Place: New Delhi



(Signature of the claimant)

Piyush Kumar Kothari
Joint Commissioner of Income Tax (OSD)
Central Circle-27, Room No. 348, 3rd Floor,
Jhandewalan Extn., New Delhi-110055

VERIFICATION

I, DCIT, Central Circle-27, New Delhi the claimant herein above, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at New Delhi on 27th day of May, 2022



(Signature of the claimant)

Piyush Kumar Kothari
Joint Commissioner of Income Tax (OSD)
Central Circle-27, Room No. 348, 3rd Floor,
Jhandewalan Extn., New Delhi-110055

आयकर विभाग
INCOME TAX DEPARTMENT
वित्त मंत्रालय
MINISTRY OF FINANCE



भारत सरकार
GOVERNMENT OF INDIA

Valid Upto FEB 2027



Name : PIYUSH KUMAR KOTHARI
नाम : पीयूष कुमार कोठारी
Father/Husb. Name : JAI SINGH
पिता/पति का नाम : जय सिंह
Designation : Joint Commissioner
पद : संयुक्त आयुक्त
D.O.B. : 10-07-1981

DEL/GEN/000007633

ACIT/DCIT (HQRS. ADMIN.) DELHI

Contact No.	Date of Issue	Emp. ID	Blood Group
9013851793	11-02-2022	170577	AB+

RESIDENCE: Flat No. 30C SDF Flats Sector 15A NOIDA Uttar Pradesh
Pin- 201301

- कार्ड के खो जाने पर उसकी सूचना जारी करने वाले प्राधिकारी को तत्काल दे देनी चाहिए।
Loss of this should immediately be intimated to the issuing authority
- यदि कार्ड मिल जाए तो प्रधान मुख्य आयुक्त केंद्रीय राजस्व भवन इन्द्रप्रस्थ एस्टेट नई दिल्ली - 110002 के कार्यालय को सूटने की कृपा करें।
If found, please return this card to the officers of the Pr. Chief Commissioner of Income Tax, C.R. Building, I.P. Estate, New Delhi-110002.



बंगलुरु ५६०५००
Bangalore-560500

Telephone: 18004252229, 18001034455 (Toll Free) or 080-22546500, 080-46605200
RECTIFICATION ORDER UNDER SEC.154 OF INCOME TAX ACT, 1961

आयकर अधिनियम

फॉर्म नं० १८००१०३४४५५ (टॉलफ्री) ०८० ४६६०५२००
1961 के धारा 154 के अंतर्गत जारी



Name & Address: KAY PAN FRAGRANCE PRIVATE LIMITED 288, MAIN ROAD MANDAWALI DELHI DELHI 110092 INDIA Ph: 917530888091			नाम और पता के.पान फ्रेगरेंस प्राईवेट लिमिटेड २८८, मेन रोड मंडावाली दिल्ली दिल्ली ११००९२ इंडिया फोन: ९१७५३०८८८०९१		
डोमेस्टिक फ्लैग Domestic Flag Y	निर्धारण वर्ष A.Y. 2018-19	आई टी आर प्रकार ITR Type: ITR-6 RECTIFIED	आदेश की तिथि Date of Order: 19-04-2021	पत्र संदर्भ संख्या Document Identification No: CPC/1819/U6/2014466896	डिमांड पहचान संख्या Demand Identification No: 2021201837000437876C
प्रतिस्थापि PRIVATE COMPANY	Status: Status	धारा 139 Return filed under section 139	के अंतर्गत	ई फाइलिंग पावती संख्या E-Filing Acknowledgement No: 354012541291018	
मूल विवरणी दाखिल करने की नियत तारीख Due Date for Filing Original Return: 30-09-2018		सुधार विवरणी दाखिल करने की नियत तारीख Date of Filing Rectification Request: 27-03-2021		विवरण दाखिल करने की तारीख Date of Filing Return: 29-10-2018	स्थायी खाता संख्या PAN: AAECK8045Q
कॉर्पोरेट पहचान संख्या (सीआईएन) Corporate Identity Number (CIN): U18009DL2012PTC237514		Extended Due Date for Filing Original Return: 31-10-2018		Jurisdictional Assessing officer details: CENTRAL CIRCLE 27, DELHI	

आय कर संगणना INCOME TAX COMPUTATION (IN RUPEES)				
क्रम संख्या Si.No.	विवरण Particulars	विवरण देने वाले शीर्ष Reporting Heads	करदाता द्वारा आय विवरणी में दिए गये As Provided by Taxpayer in Return of Income	धारा 154 के अंतर्गत संगणित As Computed Under Section 154
1	आय शीर्ष	गृह संपत्ति से आय INCOME FROM HOUSE PROPERTY **	0	0
2	HEADS OF INCOME	कारबार या कृषि से लाभ एवं पेशियां INCOME FROM BUSINESS OR PROFESSION **	2,76,53,561	2,78,42,945
3		पूंजी अर्थात् लाभ INCOME FROM CAPITAL GAINS **	0	0
4		अन्य स्रोतों से आय INCOME FROM OTHER SOURCES **	0	0
5		अंतर शीर्ष समायोजन INTRA HEAD ADJUSTMENTS	NA	0
6		कुल (शीर्ष के अंतर्गत समायोजन के बाद) TOTAL (AFTER INTRA HEAD ADJUSTMENTS) 6=(1+2+3+4)-5	2,76,53,561	2,78,42,945
7		६ के विरुद्ध मुजर्रा की जाने वाली घालू वर्ष की हानियाँ LOSSES OF CURRENT YEAR TO BE SET OFF AGAINST 6	0	0
8		६ के विरुद्ध मुजर्रा किए जाने के लिए अग्रणीत की गई हानियाँ BROUGHT FORWARD LOSSES TO BE SET OFF AGAINST 6	0	0

The ** implies before intra head and inter head adjustment** से अर्थ अंतर एवं अंतर-शीर्ष समायोजन से है।

*NOTE: Always quote Document Identification Number, Date of Order and PAN.

ध्यान दें: कृपया हमें हमारे पत्र संदर्भ संख्या, आदेश की तिथि और स्थायी खाता संख्या प्रत्येक पत्र में

आय कर विवरणी दाखिल करने और सुधार करने के लिए अंतर है जो कि वास्तविक आय और आय संगणना का अंतर है।
In case there is variance in figures of, as claimed in return and as computed, an annexure with relevant schedules is enclosed along with intimation order and sent to kaypan_fragrance@yahoo.com



21002358122000

स्वाधी खाता संख्या	PAN:	नाम	Name	निर्धारण वर्ष	A.Y.	आदेश की तिथि	Date of order
AAECK8045Q		KAY PAN FRAGRANCE PRIVATE LIMITED		2018-19		19-04-2021	
क्रम संख्या	विवरण	विवरण देने वाले शीर्ष	As Provided by Taxpayer in Return of Income	धारा 154 के अधीन संगणित	As Computed Under Section 154		
Sl.No.	Particulars	Reporting Heads					
9		सकल कुल आय GROSS TOTAL INCOME 9=6-(7+8)	2,76,53,561		2,78,42,945		
10		10(i) विशेष दर पर टैक्स के लिए आय का शुल्क 115BBE के तहत INCOME CHARGEABLE TO TAX AT SPECIAL RATE UNDER SECTION 115BBE	0		0		
		10(ii) विशेष दर पर टैक्स के लिए आय का शुल्क 115BBE के अलावा INCOME CHARGEABLE TO TAX AT SPECIAL RATE OTHER THAN 115BBE	0		0		
11		धारा 10A/10AA के अधीन कटौती # DEDUCTION U/S 10A/10AA	0		0		
12	DEDUCTIONS UNDER CHAPTER VI A	अध्याय VI ए के अधीन कुल कटौतियां TOTAL DEDUCTIONS UNDER CHAPTER VIA	0		0		
13		कटौतियां के बाद कुल आय TOTAL INCOME AFTER DEDUCTIONS (10A/10AA AND CHAPTER VIA) 13=(9-11-12)	2,76,53,560		2,78,42,950		
14		विशेष दर पर आय पर कर को आय प्रभावी कर INCOME CHARGEABLE TO TAX AT SPECIAL RATES	0		0		
15		सामान्य दर पर आय पर कर को आय प्रभावी कर INCOME CHARGEABLE TO TAX AT NORMAL RATES	2,76,53,560		2,78,42,950		
16		शुद्ध कृषि आय NET AGRICULTURAL INCOME	0		0		
17		संगणित आय AGGREGATE INCOME	0		2,78,42,950		
18		अगामी विधे जाने के लिए धारु वर्ष की हानियां LOSS IN CURRENT YEAR TO BE CARRIED FORWARD	0		0		
19		धारा 115JB के अंतर्गत कुल आय DEEMED TOTAL INCOME UNDER SECTION 115JB	3,75,56,982		3,75,56,982		
20		धारा 115JB के अंतर्गत कुल आय पर टैक्स TAX PAYABLE ON DEEMED TOTAL INCOME UNDER SECTION 115JB	69,48,042		69,48,042		
21		अधिभार (20 पर) SURCHARGE ON ABOVE(20)	4,86,363		4,86,363		
22		(20+21) पर शिक्षा पर उपकर EDUCATION CESS ON (20+21)ABOVE	2,23,032		2,23,032		
23		पर सांख्यिक एवं उच्चशिक्षा उपकर सहित शिक्षा उपकर TOTAL TAX PAYABLE u/s 115JB (23=20+21+22)	76,57,437		76,57,437		
24	कर से अधिक	सामान्य दरों पर टैक्स TAX AT NORMAL RATES	82,96,068		83,52,885		
25	TAX DETAILS	(i) 115BBE के तहत आय पर कर TAX on 115BBE	0		0		
		(ii) 115BBE के अलावा विशेष आय पर कर TAX ON SPECIAL INCOME OTHER THAN SECTION 115BBE	0		0		

The # implies Deduction u/s 10A/10AA allowed as per CBDT Circular No.7/DV/2013 dated 18th July 2013.

संशुद्ध 2/2013 दिनांक 16 जुलाई 2013
के अनुसार धारा 10/10 के अधीन अनुमति दी गई कटौतियां दर्शाई।

स्थायी खाता संख्या	PAN:	नाम	Name	निर्धारण वर्ष	A.Y.	आदेश की तिथि	Date of order
AAECK8045Q		KAY PAN FRAGRANCE PRIVATE LIMITED		2018-19		19-04-2021	
क्रम संख्या	विवरण	विवरण देने वाले शीर्ष	कटौतों द्वारा आय विवरणी में दिए चूँचे	धारा 154 के अधीन संगणित	As Provided by Taxpayer In Return of Income	As Computed Under Section 154	
Sl.No.	Particulars	Reporting Heads					
26		कुल आय पर संबंधित कर TAX PAYABLE ON TOTAL INCOME 26=(24+25)	82,96,068	83,52,885			
27		अतिरिक्त (24 पर) SURCHARGE (ON ABOVE 26)					
		(i) 25% of tax on Deemed Income chargeable u/s 115BBE	0	0			
		(ii) On [(25) – (Tax on Deemed Income chargeable u/s 115BBE)] (Applicable if 13 exceeds 1 Crore)	5,80,725	5,84,702			
		(iii) Total (i + ii)	5,80,725	5,84,702			
28		शिक्षा उन्नयन 26 * 27 EDUCATION CESS on 26 & 27	2,66,304	2,68,128			
29		सकल कर दायित्व GROSS TAX LIABILITY (29=26+27(iii)+28)	91,43,097	92,05,715			
30		सकल कर देय (23 या 29 के उच्च) GROSS TAX PAYABLE(HIGHER OF 23 or 29)	91,43,097	92,05,715			
31		धारा 115JAA के तहत पहले साल में कर भुगतान का शेष CREDIT UNDER SECTION 115JAA OF TAX PAID IN EARLIER YEARS	0	0			
32		धारा 115JAA के तहत पहले साल में कर भुगतान के बाद का शेष TAX PAYABLE AFTER CREDIT UNDER SECTION 115JAA	91,43,097	92,05,715			
33	कर राहत	धारा 90/90A के अधीन राहत RELIEF U/S 90/90A	0	0			
34		धारा 91 के अधीन राहत RELIEF U/S 91	0	0			
35		कुल कर राहत TOTAL TAX RELIEF 35=(33+34)	0	0			
36	कुल आय कर दायित्व TOTAL INCOME TAX LIABILITY	कुल आय कर दायित्व TOTAL INCOME TAX LIABILITY 36=(32-35)	91,43,097	92,05,715			
37	संबंधित धारा INTEREST PAYABLE	विवरण देने में व्यतिक्रम के लिए (धारा 234A) FOR DEFAULT IN FURNISHING THE RETURN (SECTION 234A)	12,965	13,721			
38		अग्रिम कर के संदाय में व्यतिक्रम के लिए (धारा 234B) FOR DEFAULT IN PAYMENT OF ADVANCE PAYMENT (SECTION 234 B)	90,755	1,07,019			
39		अग्रिम कर के रकथन के लिए (धारा 234C) FOR DEFERMENT OF ADVANCE TAX (SECTION 234C)	1,03,718	1,07,541			
40		234F Fees U/s 234F	0	0			
41		कुल धारा दायित्व 41=(37+38+39+40) TOTAL INTEREST AND FEE	2,07,438	2,28,281			
42	सकल आय कर दायित्व 42=(36+41) AGGREGATE INCOMETAX LIABILITY	93,50,535	94,33,996				
43		टी डी एस TDS	13,33,542	13,33,542			
44		टी सी एस TCS	13,037	0			



स्थायी खाता संख्या AAECK8045Q	PAN:	नाम KAY PAN FRAGRANCE PRIVATE LIMITED	निर्धारण वर्ष 2018-19	A.Y.	आदेश की तिथि 19-04-2021	Date of order
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क्र. संख्या Sl.No.	विवरण Particulars	विवरण देने वाले शीर्ष Reporting Heads	करदाता द्वारा आय विवरणी में दिए शीरे As Provided by Taxpayer in Return of Income	धारा 154 के अधीन संगणित As Computed Under Section 154
45	संदेय कर PRE-PAID TAXES	अग्रिम कर ADVANCE TAX	65,00,000	65,00,000
46		स्वयं निर्धारण कर SELF ASSESSMENT TAX	15,05,000	15,05,000
47		संदेय कुलकर TOTAL TAXES PAID 47=(43+44+45+46)	93,51,579	93,38,542
48	प्रतिदाय REFUND	प्रतिदाय राशि REFUND AMOUNT 48=(47-42)	1,040	0
49		करदाता के कारण देरी (महीनों में) रुचि के लिए पात्र नहीं। DELAY ATTRIBUTABLE TO TAX PAYER (IN MONTHS) (NOT ELIGIBLE FOR INTEREST)	N/A	0
50		प्रतिदाय पर धारा 244A के अधीन ब्याज INTEREST U/S 244A ON REFUND (ON ITEM 48 ABOVE)	N/A	0
51		धारा 244A के अधीन ब्याज पर कटौती किया गया टी. डी. एस TDS DEDUCTED ON INTEREST PAID U/S 244A (ON ITEM 50 ABOVE AND FOR FOREIGN COMPANY ONLY)	N/A	0
52		कुल आय कर प्रतिदाय TOTAL INCOME TAX REFUND 52=(48+50-51)	1,040	0
53	संदेय कर TAX PAYABLE	शुद्ध संदेय राशि NET AMOUNT PAYABLE 53=(47-42)	0	95,454

54. DIVIDEND DISTRIBUTION TAX (DDT) COMPUTATION

क्र. संख्या Sl.No.	विवरण Particulars	विवरण देने वाले शीर्ष Reporting Heads	करदाता द्वारा आय विवरणी में दिए शीरे As Provided by Taxpayer in Return of Income	धारा 154 के अधीन संगणित As Computed Under Section 154
1	DDT	DDT PAYABLE U/S 115O	0	0
2		SURCHARGE ON DDT	0	0
3		EDUCATION+SECONDARY & HIGHER EDUCATION CESS	0	0
4		TOTAL DDT PAYABLE	0	0
5	DDT INTEREST	DDT INTEREST U/S 115P	0	0
6	TOTAL DDT LIABILITY	ADDITIONAL INCOME-TAX + INTEREST PAYABLE	0	0
7	DDT CREDIT	TOTAL CREDIT OF DDT PAID	0	0
8	DDT PAYABLE	NET TAX PAYABLE	0	0

स्थायी खाता संख्या AAECK8045Q	PAN: KAY PAN FRAGRANCE PRIVATE LIMITED	व्यक्ति का नाम KAY PAN FRAGRANCE PRIVATE LIMITED	विवरण वर्ष 2018-19	A.Y. 19-04-2021	आदेश की तिथि Date of order
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55. DETAILS OF TAX ON DISTRIBUTED INCOME OF A DOMESTIC COMPANY ON BUY BACK OF SHARES(BBS), NOT LISTED ON STOCK EXCHANGE

क्रम संख्या Sl.No.	विवरण Particulars	विवरण देने वाले शीर्ष Reporting Heads	करदाता द्वारा आय विवरण में दिनांक As Provided by Taxpayer in Return of Income	धारा 154 के अधीन संगणित As Computed Under Section 154
1	SCHEDULE BBS	TAX ON DISTRIBUTED INCOME ON BUY BACK OF SHARES U/S 115QA	0	0
2		SURCHARGE ON ABOVE	0	0
3		EDUCATION+SECONDARY & HIGHER EDUCATION CESS	0	0
4		TOTAL TAX ON DISTRIBUTED INCOME ON BUY BACK OF SHARES PAYABLE	0	0
5	BBS INTEREST	INTEREST U/S 115QB	0	0
6		ADDITIONAL INCOME TAX AND INTEREST PAYABLE (4+5)	0	0
7		TAX AND INTEREST PAID	0	0
8		NET TAX PAYABLE/ REFUND (6-7)	0	0

56. AGGREGATION OF REFUND & DEMAND ARISING OUT OF INTIMATION U/S 154 (AFTER ROUNDING OFF AND CROSS HEAD ADJUSTMENT)

HEADS	REFUND AMOUNT	DEMAND PAYABLE
INCOME TAX	0	95,450
DDT	NA	0
BBS	NA	0
BALANCE REFUND/DEMAND AFTER CROSS HEAD ADJUSTMENT	0	95,450

57. ADJUSTMENT OF REFUND ISSUED / DEMAND OUTSTANDING AS PER THE PREVIOUS ORDER

(A) "TOTAL INCOME TAX REFUND" ALREADY ISSUED AS PER THE PREVIOUS ORDER	0
(B) PAYMENTS MADE AGAINST DEMAND(S) RAISED BY THE PREVIOUS ORDER(S)	0

58	प्रतिदाय राशि की सीमा तक समायोजित करने के बाद कुल बकाया राशि और धारा 220(2) के अधीन संदेय बकाय Total outstanding demand and interest payable under sec220(2) to the extent adjusted with refund amount.	0
59	शुद्ध प्रतिदेय राशि NET AMOUNT REFUNDABLE	0
60	प्रतिदाय अनुक्रम संख्या REFUND SEQUENCE NO:	
	HEADS	DIN
	INCOME TAX	2021201837000437876C
	DDT	
	BBS	
	NET AMOUNT PAYABLE	95,450

All the mandatory details corresponding to the demand required for e-payment will be pre-filled for Income or Corporate tax payment (for e.g.: PAN, AY, amount, etc.) for making e-payment on the Department's Tax information network website managed by NSDL e-Gov.

Reasons for Rectification

As seen from the e-filed return of income and the rectification filed by you, it is found that you have not correctly filed Sch. Part A - P&L/BP / PART B-TV CYLA / DEPIDPM/DOA/Nature of Business/PART-A-OI. -The system has computed the income from bu



सूचना संख्या	PAN:	नाम Name	निर्धारण वर्ष A. Y.	आदेश की तिथि Date of order
AAECK8045Q		KAY PAN FRAGRANCE PRIVATE LIMITED	2018-19	19-04-2021

Note:

- In case of Demand, this intimation may be treated as Notice of Demand under section 156 of the Income Tax Act, 1961. Accordingly, you are requested to pay the entire Demand within 30 days of receipt of this intimation.
- You are requested to pay the tax demand as per this order/intimation either online (Link) or physically with any authorized bank branch using the enclosed challan.
- Detailed notes sent as annexure to below email id kaypan_fragrance@yahoo.com.

नोट्स

- यदि आपका बैंक खाता न हो, तो आपका बैंक खाता 1961 के धारा 156 के तहत नोट की सूचना के साथ न बनाया जा सकता है। तदनुसार, आपसे इस सूचना की प्राप्ति के 30 दिनों के भीतर पूरी राशि का भुगतान करने के लिए अनुरोध किया जाता है।
- आपको अनुरोध है कि इस आदेश / सूचना के अनुसार ऑनलाइन लिंक (लिंक) या शारीरिक रूप से संलग्न चालान का उपयोग करते हुए किसी भी अधिकृत बैंक की शाखा के अनुसार।
- विस्तृत नोट ई मेल आईडी kaypan_fragrance@yahoo.com पर भी अनुलग्नक के साथ भेजा गया।

Digitally signed by N SAIRAJ
Date: 20210421 17:16:53
Reason: DIGITALLY SIGNED
Location: BANGALORE - CPC

N SAIRAJ
Asst. Director of Income Tax, CPC

यह पत्र कंप्यूटर से बना है और इस पर हस्ताक्षर का प्रमाण नहीं है। इंगित द्वारा भेजे गए मामले में यह अधिकार विभाग (सोपेसी) के डिजिटल हस्ताक्षर के साथ हस्ताक्षरित है। जो सूचना प्रौद्योगिकी अधिनियम 2000 के तहत प्राप्ति के माध्यम से प्राप्त है, किसी भी जानकारी के लिए, कृपया ऊपर दिए टेलीफोन नंबर पर कॉल करें और संलग्न संदर्भ संख्या प्रदान करें।
This communication is computer generated and may not contain signature. Where sent by email, this is signed with the digital signature of the Income Tax Department - CPC, which is obtained from a certifying authority under the Information Technology Act, 2000. For any queries, please quote the Document Identification Number and call on the telephone number provided above.



आयकर केन्द्र
CENTRALIZED PROCESSING CENTER
INCOME TAX DEPARTMENT

बैंगलुरु ५६०५००

Bengaluru-560500

Telephone: 18004252229, 18001034455 (Toll Free) or 080-22546500, 080-46605200

RECTIFICATION ORDER UNDER SEC.154 OF INCOME TAX ACT, 1961

आयकर अधिनियम

क्र. १८००१०३४४५५५ (टीएलसी) ०८० ४६६०५२००
1961 के धारा 154 के अधीन जारी

WITH REFERENCE TO ORDER NO.CPC/1920/A6/2000127530 DATED 2020-04-18T00:00:00



Name & Address IT061720862IN KAY PAN FRAGRANCE PRIVATE LIMITED 2B5, MAIN ROAD MANDAWALI DELHI DELHI 110092 INDIA Ph: 917530888091		नाम और पता के.पान फ्रैग्रान्स प्राइवेट लिमिटेड २८६, मेन रोड मंदवाली दिल्ली दिल्ली ११००९२ इंडिया फोन: ९१७५३०८८८०९१	
निर्धारण वर्ष A.Y. 2019-20	आई टी आर प्रकार ITR Type: ITR-6 RECTIFIED	आदेश की तिथि Date of Order: 19-04-2021	पत्र संदर्भ संख्या Document Identification No: CPC/1920/U6/2014467116 Demand Identification No: 2021201937000442162C
प्राणिकता Status: PRIVATE COMPANY	धारा 139 के अंतर्गत Return filed under section: 139		ई फाइलिंग प्रावर्ती संख्या E-Filing Acknowledgement No: 236521221301019
मूल विवरणी दाखिल करने की नियत तारीख Due Date for Filing Original Return: 30-09-2019	कॉर्पोरेट पहचान संख्या (सीआईएन) Corporate Identity Number (CIN): U16009DL2012PTC237514	विवरणी दाखिल करने की तारीख Date of Filing Return: 30-10-2019	रजिस्ट्री खाता संख्या PAN: AAECK8045Q
न्यायिक आकलन अधिकारी विवरण Jurisdictional Assessing Officer Details: CENTRAL CIRCLE 27, DELHI		Extended Due Date for Filing Original Return: 31-10-2019	पुनर्विचारणीयता करने की तिथि Date of Filing Rectification Request : 27-03-2021

आय कर संगणना INCOME TAX COMPUTATION (IN RUPEES)				
क्रम संख्या Sl.No.	विवरण Particulars	विवरण देने वाले शीर्ष Reporting Heads	करदाता द्वारा आय विवरणी में दिए गये As Provided by Taxpayer in Return of Income	धारा 154 के अधीन संगणित As Computed Under Section 154
1	HEADS OF INCOME	गृह संपत्ति से आय INCOME FROM HOUSE PROPERTY **	0	0
2		कारबार या बुद्धि से लाभ एवं प्राप्ति PROFIT AND GAINS FROM BUSINESS OR PROFESSION **	4,26,90,878	4,27,51,883
3		पूंजी अर्थात् लाभ CAPITAL GAINS **	0	0
4		अन्य स्रोतों से आय INCOME FROM OTHER SOURCES	0	0
5	INCOME DETAILS	शीर्ष के अंतर्गत समावोजन INTRA HEAD ADJUSTMENTS	NA	0
6		कुल (शीर्ष के अंतर्गत समावोजन के बाद) TOTAL (AFTER INTRA HEAD ADJUSTMENTS) 6=(1+2+3+4)-5	4,26,90,878	4,27,51,883
7		उ के विरुद्ध मुजरा की जाने वाली घाल वर्ष के हानियाँ LOSSES OF CURRENT YEAR TO BE SET OFF AGAINST 6	0	0
8		उ के विरुद्ध मुजरा किए जाने के लिए अग्रणीय की गई हानियाँ BROUGHT FORWARD LOSSES SET OFF AGAINST 6	0	0
9		Balance after set of current year losses (6-7)	4,26,90,878	4,27,51,883

NOTE: Always quote Document Identification Number, Date of Order and PAN.
 अगर आपकी प्रतिक्रिया या कोई भी प्रश्न है तो कृपया हमें ईमेल पर kaypan_fragrance@yahoo.com या फोन पर १८००४२५२२२९ या १८००१०३४४५५५ पर संपर्क करें।
 In case of any response or query, please contact us at kaypan_fragrance@yahoo.com or call us at 18004252229 or 18001034455 (Toll Free) or 080-22546500, 080-46605200.



स्थायी खाता संख्या PAN: AAECK8045Q	नाम Name KAY PAN FRAGRANCE PRIVATE LIMITED	निर्धारण वर्ष A.Y. 2019-20	आदेश की तिथि Date of order 19-04-2021	
क्रम संख्या Sl.No.	विवरण Particulars	विवरण देने वाले शीर्ष Reporting Heads	करदाता द्वारा आय विवरणी में लिए व्यौरे As Provided by Taxpayer in Return of Income	धारा 154 के अधीन संगणित As Computed Under Section 154
10		सकल कुल आय GROSS TOTAL INCOME (INCLUDING SPECIAL INCOME) 10=6-(7+8)	4,26,90,878	4,27,51,883
11	SPECIAL RATE INCOMES INCLUDED IN 10	विशेष दर पर टैक्स के लिए आय का शुल्क 115B के तहत INCOME CHARGEABLE TO TAX AT SPECIAL RATE UNDER SECTION 115B BE	0	0
		विशेष दर पर टैक्स के लिए आय का शुल्क 115B के अलावा INCOME CHARGEABLE TO TAX AT SPECIAL RATE OTHER THAN 115B BE	0	0
12	DEDUCTIONS UNDER CHAPTER VI A	अध्याय VI ए के अधीन कुल कटौतियां DEDUCTIONS UNDER CHAPTER VIA		
		(a) Part-B of Chapter VI-A	0	0
		(b) Part-C of Chapter VI-A	0	0
		(C) Total (12a+12b)	0	0
13		धारा 10A/10AA के अधीन कटौतियां DEDUCTION U/S 10A/10AA	0	0
14		कटौतियों के बाद कुल आय TOTAL INCOME 14= 10-12(c)-13	4,26,90,880	4,27,51,880
15		विशेष दर पर आय पर कर को आय प्रभावित कर INCOME CHARGEABLE TO TAX AT SPECIAL RATES	0	0
16		सामान्य दर पर आय पर कर को आय प्रभावित कर INCOME CHARGEABLE TO TAX AT NORMAL RATES	4,26,90,880	4,27,51,880
17		शुद्ध कृषि आय / दर के प्रायोजन के लिए कोई अन्य आय NET AGRICULTURAL INCOME	0	0
18		अभीष्ट विधि करने के लिए समुचित वर्ष के हानियां LOSSES OF CURRENT YEAR TO BE CARRIED FORWARD	0	0
19		धारा 115JB के अंतर्गत कुल आय DEEMED TOTAL INCOME UNDER SECTION 115JB	3,18,85,478	3,18,85,478
20		धारा 115JB के अंतर्गत कुल आय पर टैक्स TAX PAYABLE ON DEEMED TOTAL INCOME UNDER SECTION 115JB	58,98,813	58,98,813
21		अतिरिक्त (20 पर) SURCHARGE (ON 20 ABOVE)	4,12,917	4,12,917
22	कर से व्यौर	स्वास्थ्य शिक्षा उपकर सहित शिक्षा उपकर HEALTH & EDUCATION CESS (ON 20+21 ABOVE)	2,52,469	2,52,469
23	TAX DETAILS	समझी गयी कुल आय पर संदेय कुल कर TOTAL TAX PAYABLE u/s-115JB 23=(20+21+22)	65,64,199	65,64,199

स्थायी खाता संख्या AAECK8045Q	PAN:	नाम Name KAY PAN FRAGRANCE PRIVATE LIMITED	निर्धारण वर्ष A.Y. 2019-20	आदेश से तिथि Date of order 19-04-2021
क्रम संख्या Sl.No.	विवरण Particulars	विवरण देने वाले शीर्ष Reporting Heads	करदाता द्वारा आय विवरणी में दिए गये As Provided by Taxpayer in Return of Income	धारा 154 के अधीन संगणित As Computed Under Section 154
24		साधारण आय पर कर TAX AT NORMAL RATES	1,28,07,264	1,28,25,564
25		(i) 115BBE के तहत आय पर कर TAX ON 115BBE	0	0
		(ii) 115BBE के अलावा विशेष आय पर कर TAX ON SPECIAL INCOME OTHER THAN SECTION 115BBE	0	0
26		कुल आय पर संदेय कर $26=(24+25(i))+25(ii)$ TAX PAYABLE ON TOTAL INCOME	1,28,07,264	1,28,25,564
27		अतिरिक्त SURCHARGE		
		(i) 25% of tax on Deemed Income Chargeable u/s 115BBE	0	0
		(ii) On $[(25)-(Tax\ on\ Deemed\ Income\ chargeable\ u/s\ 115BBE)]$ (Applicable if 14 of PART B-TI exceeds 1 Crore)	8,96,508	8,97,789
		(iii) Total (i + ii)	8,96,508	8,97,789
28		माध्यमिक एवं उच्च शिक्षा उपकर सहित शिक्षा उपकर HEALTH AND EDUCATION CESS @ 4% on (26+27iii)	5,48,151	5,48,934
29		कुल कर दायित्व GROSS TAX LIABILITY $29=(26+27iii)+28$	1,42,51,923	1,42,72,287
30		कुल कर संदेय (उच्चतम 29 या 28 के रूप में) GROSS TAX PAYABLE (HIGHER OF 23 OR 29)	1,42,51,923	1,42,72,287
31		पूर्वतर वर्षों में संतुलन कर कटौत के अधीन CREDIT UNDER SECTION 115JAA OF TAX PAID IN EARLIER YEARS	0	0
32		धारा 115JAA के अधीन मुक्त कर TAX PAYABLE AFTER CREDIT UNDER SECTION 115JAA	1,42,51,923	1,42,72,287
33	कर राहत	धारा 90/90A के अधीन राहत RELIEF U/S 90/90A	0	0
34	TAX RELIEF	धारा 91 के अधीन राहत RELIEF U/S 91	0	0
35		कुल कर राहत TOTAL $35=(33+34)$	0	0
36	TOTAL INCOME TAX LIABILITY	कुल आय कर दायित्व NET TAX LIABILITY $36=(32-35)$	1,42,51,923	1,42,72,287
37		विवरणी देने में व्यवधान के लिए धारा 234A FOR DEFAULT IN FURNISHING THE RETURN (SECTION 234A)	45,209	45,413
38	संदेय व्यय	अग्रिम कर के संवाह में व्यवधान के लिए धारा 234B FOR DEFAULT IN PAYMENT OF ADVANCE PAYMENT (SECTION 234 B)	3,16,463	3,19,265
39	INTEREST PAYABLE	अग्रिम कर के रुकवण के लिए धारा 234C FOR DEFERMENT OF ADVANCE TAX (SECTION 234C)	2,82,305	2,83,337
40		234F Fees U/S 234F	0	0



संख्या	विवरण	विवरण देने वाले शीर्ष	करदाता द्वारा आय विवरणी में दिए शीरे	घात 154 के अधीन संगणित
SI.No.	Particulars	Reporting Heads	As Provided by Taxpayer in Return of Income	As Computed Under Section 154
41		कुल ब्याज दायित्व INTEREST AND FEE PAYABLE 41=(37+38+39+40)	6,43,977	6,48,015
42		सकल आय कर दायित्व AGGREGATE INCOME TAX LIABILITY 42=(36+41)	1,48,95,900	1,49,20,302
43	संचय कर PRE-PAID TAXES	टी डी एस TDS	17,30,928	17,30,928
44		टी सी एस TCS	0	0
45		अग्रिम कर ADVANCE TAX	80,00,000	80,00,000
46		स्वयं निर्धारण कर SELF ASSESSMENT TAX	51,65,000	51,65,000
47		कुल कर चुगतान TOTAL TAXES PAID 47=(43+44+45+46)	1,48,95,928	1,48,95,928
48		प्रतिदाय राशि REFUND AMOUNT 48=(47-42)	30	0
49	प्रतिदाय REFUND	करदाता के कारण देरी (महीनों में) खर्च के लिए मात्र नहीं DELAY ATTRIBUTABLE TO TAX PAYER (IN MONTHS)	N/A	0
50		प्रतिदाय पर घात 244A के अधीन ब्याज INTEREST U/S 244A ON REFUND (on item 48 above)	N/A	0
51		घात 244A के अधीन ब्याज पर कटौती किया गया टी. डी. एस. TDS DEDUCTED ON INTEREST PAID U/S 244A (ON ITEM 50 ABOVE AND FOR FOREIGN COMPANY ONLY)	N/A	0
52		कर प्रतिदाय TOTAL INCOME TAX REFUND 52=(48+50-51)	30	0
53		संदेय कर TAX PAYABLE	संदेय राशि NET AMOUNT PAYABLE 53=(47-42)	0

54. DIVIDEND DISTRIBUTION TAX (DDT) COMPUTATION

संख्या	विवरण	विवरण देने वाले शीर्ष	करदाता द्वारा आय विवरणी में दिए शीरे	घात 154 के अधीन संगणित
SI.No.	Particulars	Reporting Heads	As Provided by Taxpayer in Return of Income	As Computed Under Section 154
1	DDT	DDT PAYABLE U/S 1150	0	0
2		SURCHARGE ON DDT	0	0
3		EDUCATION+SECONDARY & HIGHER EDUCATION CESS	0	0
4		TOTAL DDT PAYABLE	0	0
5	DDT INTEREST	DDT INT. U/S 115P	0	0
6	TOTAL DDT LIABILITY	ADDITIONAL INCOME-TAX + INTEREST PAYABLE	0	0
7	DDT CREDIT	TOTAL CREDIT OF DDT PAID	0	0
8	DDT PAYABLE	NET TAX PAYABLE	0	0

Communication Reference No.

स्थायी खाता संख्या AAECK8045Q	PAN: KAY PAN FRAGRANCE PRIVATE LIMITED	नाम Name KAY PAN FRAGRANCE PRIVATE LIMITED	निर्धारण वर्ष A.Y. 2019-20	आदेश की तिथि Date of order 19-04-2021
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55. DETAILS OF TAX ON DISTRIBUTED INCOME OF A DOMESTIC COMPANY ON BUY BACK OF SHARES(BBS), NOT LISTED ON STOCK EXCHANGE

क्रम संख्या Sl.No.	विवरण Particulars	विवरण देने वाले शीर्ष Reporting Heads	करदाता द्वारा आय विवरणी में दिए शरीर As Provided by Taxpayer in Return of Income	बारा 154 के अंतर्गत संगणित As Computed Under Section 154
1	SCHEDULE BBS	TAX ON DISTRIBUTED INCOME ON BUY BACK OF SHARES U/S 115QA	0	0
2		SURCHARGE ON ABOVE	0	0
3		EDUCATION+SECONDARY & HIGHER EDUCATION CESS	0	0
4		TOTAL TAX ON DISTRIBUTED INCOME ON BUY BACK OF SHARES PAYABLE	0	0
5	BBS INTEREST	INTEREST U/S 115QB	0	0
6		ADDITIONAL INCOME TAX AND INTEREST PAYABLE (4+5)	0	0
7		TAX AND INTEREST PAID	0	0
8		NET TAX PAYABLE/ REFUND (6-7)	0	0

56. AGGREGATION OF REFUND & DEMAND ARISING OUT OF INTIMATION U/S154 (AFTER ROUNDING OFF AND CROSS HEAD ADJUSTMENT)

HEADS	REFUND AMOUNT	DEMAND PAYABLE
INCOME TAX	0	24,370
DDT	NA	0
BBS	NA	0
BALANCE REFUND/DEMAND AFTER CROSS HEAD ADJUSTMENT	0	24,370

57. ADJUSTMENT OF REFUND ISSUED / DEMAND OUTSTANDING AS PER THE PREVIOUS ORDER

(A) *TOTAL INCOME TAX REFUND* ALREADY ISSUED AS PER THE PREVIOUS ORDER	0
(B) PAYMENTS MADE AGAINST DEMAND(S) RAISED BY THE PREVIOUS ORDER(S)	0

58	पतिदाय राशि के बीच एक समायोजित करने के बाद कुल बकाया मांग और बारा 220(2) के अंतर्गत मांग Total outstanding demand and interest payable under sec 220(2) to the extent adjusted with refund amount. (किसी राशि के विपक्ष में पतिदाय का समायोजन के बर्तन में यदि कोई है, तो इस जानकारी के लिए कृपया संलग्न किए गए बकाया कर मांग समायोजक संदर्भ में ३। (Please refer to the Annexure - Outstanding tax Demand details attached, to know the outstanding amounts in detail, if any)	0
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59	शुद्ध प्रतिदेय राशि	NET AMOUNT REFUNDABLE	0
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60	प्रतिदाय अनुक्रम संख्या	REFUND SEQUENCE NO:	
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HEADS	DIN	DEMAND PAYABLE
INCOME TAX Click Here to E-PAY TAX	2021201937000442162C	24,370
DDT		0
BBS		0
NET AMOUNT PAYABLE		24,370

All the mandatory details corresponding to the demand required for e-payment will be pre-filled for Income or Corporate tax payment (for e.g.: PAN, AY, amount, etc.) for making e-payment on the Department's Tax information network website managed by NSDL e-Gov.

Reasons for Rectification

*As seen from the e-filed return of income and the rectification filed by you, it is found that you have not correctly filed Sch. Part A - P&L/BP / PART B-TI CVLA / DEP/DPM/DOA/Nature of Business/PART-A-QI.
-The system has computed the income from bu*



Document Identification No.

स्थायी खाता संख्या	PAN:	नाम	Name	निर्धारण वर्ष	A.Y.	आदेश की तिथि	Date of order
AAECK8045Q		KAY PAN FRAGRANCE PRIVATE LIMITED		2019-20		19-04-2021	

Note:

- In case of Demand, this intimation may be treated as Notice of Demand under section 156 of the Income Tax Act, 1961. Accordingly, you are requested to pay the entire Demand within 30 days of receipt of this intimation.
- You are requested to pay the tax demand as per this order/intimation either online (Link) or physically with any authorized bank branch using the enclosed challan.
- Detailed notes sent as annexure to below e-mail id kaypan_fragrance@yahoo.com

- > मांग के बावजूद भी, इस सूचना से आपका अधिनियम, 1961 के धारा 156 के तहत मांग को चुकाना के रूप में माना जा सकता है। तदनुसार, आपको इस सूचना से प्राप्ति के 30 दिनों के भीतर पूरी मांग का भुगतान करने के लिए अनुरोध किया जाता है।
- > आपको अनुरोध है कि इस आदेश / सूचना के अनुसार ऑनलाइन लिंक (लिंक) या शारीरिक रूप से सत्यान्य शाखा का उपयोग करते हुए किसी भी अधिकृत बैंक की शाखा के अनुसार।
- > विस्तृत नोट ई मेल आईडी kaypan_fragrance@yahoo.com की संलग्नक के रूप में भेजा गया।

Digitally signed by N SAIRAJ
Date: 20210421171947
Reason: DIGITALLY SIGNED
Location: BANGALORE - CPC

N SAIRAJ
Asst. Director of Income Tax, CPC

यह पत्र कंप्यूटर से बना है और इस पर हस्ताक्षर का स्थान उपलब्ध नहीं है। ईमेल द्वारा भेजे गये दस्तावेजों में यह आदेश विभाग की वेबसाइट के डिजिटल हस्ताक्षर के साथ हस्ताक्षर किए हैं। जो सूचना प्रमाणित अधिनियम, 2000 के तहत एक प्रमाणित दस्तावेज के रूप में माना है, किसी भी जानकारी के लिए, कृपया ऊपर दिए टेलीफोन नंबर पर कॉल करें और संस्था संदर्भ संख्या प्रयोग करें।

This communication is computer generated and may not contain signature. Where sent by email, this is signed with the digital signature of the Income Tax Department - CPC, which is obtained from a certifying authority under the Information Technology Act, 2000. For any queries, please quote the Document Identification Number and call on the telephone number provided above.



21002357858003

All the mandatory details corresponding to the demand required for e-payment will be pre-filled for Income or Corporate tax payment (for e.g.: PAN, AY, amount, etc.) for making e-payment on the Department's Tax information network website managed by NSDL e-Gov.

Click Here to E-PAY TAX

CHALLAN NO./ ITNS 280	Tax Applicable (Tick One)*		Assessment Year 2019-20
	(0020) INCOME-TAX ON COMPANIES (CORPORATION TAX)	<input checked="" type="checkbox"/>	
	(0021) INCOME-TAX (OTHER THAN COMPANIES)	<input type="checkbox"/>	

Permanent Account Number AAECK8045Q
 Full Name KAY PAN FRAGRANCE PRIVATE LIMITED
 Complete Address with City & State 266,MAIN ROAD MANDAWALI DELHI DELHI 110092

Type of Payment (Tick One)			
Advance Tax (100)	<input type="checkbox"/>	Surtax (102)	<input type="checkbox"/>
Self Assessment Tax (300)	<input type="checkbox"/>	Tax on Distributed Profits of Domestic Companies (106)	<input type="checkbox"/>
Tax on Regular Assessment (400)	<input checked="" type="checkbox"/>	Tax on Distributed Income to Unit Holders (107)	<input type="checkbox"/>
DIN : 2021201937000442162C			

DETAILS OF PAYMENTS		Amount (In Rs.Only)	FOR USE IN RECEIVING BANK		
Income Tax		24,370	Debit to A/c / Cheque credited on		
Surcharge			DD MM YY		
Education Cess			SPACE FOR BANK SEAL		
Interest					
Penalty			Rs.		
Others					
Total		24,370			
Total (In words)					
CRORES	LACS	THOUSANDS	HUNDREDS	TENS	UNITS
		Twenty Four	Three	Seven	Zero
Paid In Cash / Debit to A/c / Cheque No.			Dated		
Drawn on		(Name of the Bank and Branch)			
Date:		Signature of person making payment			

Taxpayers' Counterfoil (To be filled up by tax payer)	DIN : 2021201937000442162C	SPACE FOR BANK SEAL	
PAN	AAECK8045Q		
Received from	KAY PAN FRAGRANCE PRIVATE LIMITED		
	(Name)		
Cash/ Debit to A/c / Cheque No.		for Rs.	24,370
Rs. (In Words)	Twenty Four Thousand Three Hundred Seventy		
Drawn On			
On account of Income Tax on	Companies	/	Other than Companies Tax
(Strike out whichever is not applicable)			
Type of Payment Tax on Regular Assessment (400) (To be filled up by person making the payment) for the Assessment Year 2019-20			
		Rs.	

पत्र संवर्ण संख्या

CPC/1920/U6/2014467116

Document Identification No.

स्वाधी खाता संख्या	PAN:	नाम Name	निर्धारण वर्ष A. Y.	आदेश की तिथि Date of order
AAECK8045Q		KAY PAN FRAGRANCE PRIVATE LIMITED	2019-20	19-04-2021

Note:

- > The computation of income/loss or the tax credit particulars as reported in this intimation are based on the Provisions of Section 143(1) and might differ from the inputs in the Return of Income uploaded by the tax payer. To know more about the Common Errors that result in such differences while processing of the Return, you may refer to the documents available in following link, www.incometaxindiaefiling.gov.in -> Help Tab -> E - Filing (Check Points For e-Filing Return).
- > If you consider that any part of this intimation/order requires amendment, you may request the same as per section 154 of The Income Tax Act, 1961 by filing an online application for rectification. For any assistance on procedures to be followed, please refer to www.incometaxindiaefiling.gov.in/eFiling/Portal/StaticPDF/Rectification Manual
- > To file rectification request, please log in to <http://incometaxindiaefiling.gov.in> with your User ID and Password and choose Rectification Request under E-File section.

स्थायी खाता संख्या	PAN:	नाम Name	निर्धारण वर्ष A.Y.	आदेश की तिथि Date of order
AAECK8045Q		KAY PAN FRAGRANCE PRIVATE LIMITED	2019-20	19-04-2021

संदर्भ

- > इस सूचना में विवरण की गई आय / खर्च या कर क्रेडिट विवरणों की तुलना धारा 143(1) के प्रावधानों पर आधारित है और कर वाला द्वारा अपलोड की गई आय की आय में अंतर हो सकती है। सामान्य त्रुटियों के बारे में अधिक जानने के लिए, जिस पर रिटर्न की प्रक्रिया करते समय से महत्वपूर्ण होते हैं, आप निम्नलिखित लिंक में उपलब्ध दस्तावेजों का प्रलेख कर सकते हैं।
www.incometaxindiaefiling.gov.in -> Help Tab -> E - Filing (Check Points For e-Filing Return)
- > यदि आप मानते हैं कि इस सूचना / आदेश के किसी भी हिस्से में संशोधन की आवश्यकता है, तो आप संशोधन के लिए एक ऑनलाइन आवेदन पत्र दाखिल करके आयकर अधिनियम 1961 के धारा 154 के अनुसार अनुरोध कर सकते हैं। अनुसरण की जाने वाली प्रक्रियाओं पर किसी भी सहायता के लिए, कृपया देखें।
www.incometaxindiaefiling.gov.in/eFiling/Portal/StaticPDF/Rectification_Manual
- > सुधार अनुरोध दर्ज करने के लिए, कृपया <http://incometaxindiaefiling.gov.in> पर अपने यूजर आईडी और पासवर्ड के साथ लॉगिन करें और ई-फाइल अनुभाग के तहत सुधार अनुरोध चुनें

Income Tax Computation Form

ITNS-150
ORIGINAL/REVISED

If revised, mentioned the date of last computation

PAN/GIR No	AAECK8045Q	4- Previous year ended	
Name and Address	M/s Kay Pan Fragrance Pvt. Ltd.	5- Whether Resident/NOR/NR	Resident
	286, Main Road, Mandawali	6- Status	Company
	Delhi-110092	7- If HUF is higher rate of tax applicable?	
Assessment Year	2018-19	8- Order U/s	153A
		8a- Date of Order	

Total Income	Assessed income	57,16,92,760
Total (9+10)	tax	14,29,23,190.00
Gross tax on (11) above	surcharge	1,71,50,782.80
Gross tax on (10)*X*(mention exemption limit)	total tax	16,00,73,972.80
Gross tax chargeable on total income (12-13)	edu cess	48,02,219.18
TAX RELIEF	total tax	16,48,76,191.98
	already charged u/s 143(1)	9435462
	total tax payable	15,54,40,729.98
Tax relief in respect of share of income in URF/	234B	65285106.59
	total tax payable	22,07,25,836.58
	Rounded off to	220725840

APO/BOI U/s 86
DIT relief U/s 90&91 (specify Country)
Rebate u/s 88 & 88 B
Others

Total tax relief (15+16+17)
Net tax chargeable (14-18)

PRE-PAID TAXES

T. D. S.

Advances-tax

Self-assessment tax

Tax paid after original assessment/prior reassessment/prior appeal effect etc

Total (20 to 23)

Net tax payable/refundable (19-24)

Interest payable by/payable to the assessee

Int. already paid/allowed after original assessment/prior re-assessment/prior appeal effect etc

Net int. payable by/refundable to the assessee

(26 as adjusted by 27)

Net amount payable/refundable (25 as adjusted by 28)

** Amount already refunded as per provisional

assessment/original assessment/prior appeal effect etc.

Balance amount payable/refundable (29 as

adjusted by 30)

CDS payable... In words (Rupees):

CDS paid



Twenty two crores seven lacs twenty five thousand eight hundred and forty only

(Signature)

ITO/IAC(A) ...

Dist./Circle... Central Circle-27

Anush Kumar Kothari

Dy. Commissioner of Income Tax

Central Circle-27, Room No. 302, 3rd Flr

Mandawati Extn., New Delhi-110055

Signature

Name

Designation Sr T A

Date

** To be used in case of revised ITNS-150 only.

D & CR No.

RECORD OF REFUNDS

Income Tax Computation Form

If revised, mentioned the date of last computation.....

PAN/GIR No.	AAECK8045Q	4-Previous year ended	
Name and Address	M/s Kay Pan Fragrance Pvt. Ltd.	5- Whether Resident/NOR/NR ...	Resident
		6- Status	Company
	286, Main Road, Mandawali Delhi-110092	7- If HUF is higher rate of tax applicable?	
Assessment Year	2019-20	8- Order U/s	153A
		8a- Date of Order	

Total Income	Assessed income	91,48,75,310
Total (9+10)	tax	22,87,18,827.50
	surcharge	2,74,46,259.30
Gross tax on (11) above	total tax	25,61,65,086.80
Gross tax on (10*)(*mention exemption limit)	edu cess	76,84,952.60
Gross tax chargeable on total income (12-13)	total tax	26,38,50,039.40
TAX RELIEF	already charged u/s 143(1)	14251923
	total tax payable	24,95,98,116.40
Tax relief in respect of share of income in URF/	234B	74879434.92
	total tax payable	32,44,77,551.33
	Rounded off to	324477550

APO/BOI U/s 86.....
 DIT relief U/s 90&91 (specify Country)
 Rebate u/s 88 & 88 B
 Others
 Total tax relief (15+16+17).....
 Net tax chargeable (14-18).....
PRE-PAID TAXES
 T. D. S.
 Advances-tax....
 Self-assessment tax
 **Tax paid after original assessment/prior reass-
 essment/prior appeal effect etc.....
 Total (20 to 23).....
 Net tax payable/refundable (19-24)
 Interest payable by/payable to the assessee
 Int. already paid/allowed after original
 assessment/prior re-assment/prior appeal effect etc.
 Net int. payable by/refundable to the assessee
 (26 as adjusted by 27).....
 Net amount payable/refundable (25 as adjusted by 28)
 ** Amount already refunded as per provisional
 assessment/original assessment/prior appeal effect etc.
 Balance amount payable/refundable (29 as
 adjusted by 30).....
 CDS payable..... **In words (Rupees):**
 CDS paid.....



Thirty two crores forty four lacs seventy seven thousand five hundred and fifty only

ITO/IAC(A).....
 Distt./Circle central circle 27
 Signature **Riyush Kumar Kothari**
 Name **Riyush Kumar Kothari**
 Designation **Commissioner of Income Tax**
 Date
 Prepared by **Jhandewalan Extn., New Delhi**
 Checked by
 D & CR No.

RECORD OF REFUNDS

Income Tax Computation Form

If revised, mentioned the date of last computation

PAN/GIR No. **AAECK8045Q**
 Name and Address **M/s Kay Pan Fragrance Pvt. Ltd.**
286, Main Road, Mandawali
Delhi-110092

4-Previous year ended
 5-Whether Resident/NOR/NR **Resident**
 6- Status **Company**
 7- If HUF is higher rate of tax applicable?
 8- Order U/s **153A**
 8a- Date of Order

Assessment Year **2020-21**

Total Income
 Total (9+10)
 Gross tax on (11) above
 Gross tax on (10)*X*(mention exemption limit)
 Gross tax chargeable on total income (12-13)
 TAX RELIEF

Assessed income	25,34,39,620
tax	6,33,59,905.00
surcharge	76,03,188.60
total tax	7,09,63,093.60
edu cess	28,38,523.74
total tax	7,38,01,617.34
already charged u/s 143(1)	7,38,01,617.34
total tax payable	13284291.12
234B	8,70,85,908.47
total tax payable	87085910
Rounded off to	

Tax relief in respect of share of income in URF/

APC/BOI U/s 86
 DIT relief U/s 90&91 (specify Country)
 Rebate u/s 88 & 88 B
 Others
 Total tax relief (15+16+17)
 Net tax chargeable (14-18)

PRE-PAID TAXES

T. D. S.
 Advances-tax
 Self-assessment tax
 Tax paid after original assessment/prior reassessment/prior appeal effect etc
 Total (20 to 23)
 Net tax payable/refundable (19-24)
 Interest payable by/payable to the assessee
 Int. already paid/allowed after original assessment/prior re-assessment/prior appeal effect etc
 Net int. payable by/refundable to the assessee (26 as adjusted by 27)
 Net amount payable/refundable (25 as adjusted by 28)
 ** Amount already refunded as per provisional assessment/original assessment/prior appeal effect etc
 Balance amount payable/refundable (29 as adjusted by 30)
 CDS payable **In words (Rupees)**
 CDS paid



Eight crores seventy lacs eighty five thousand nine hundred and ten only

(Handwritten Signature)

ITO/IAC(A)
 Distt./Circle central circle -27

Signature	Prakash Kumar Kothari
Name	Dy. Commissioner of Income Tax
Designation	Central Circle-27, Room No. 243, 3rd Floor
Date	14th Jan 2021

RECORD OF REFUNDS